

ITEM NO.1501

COURT NO.16

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 2664/2023

M/S. ACME PAPERS LTD.

Petitioner(s)

VERSUS

M/S. CHINTAMAN DEVELOPERS PVT. LTD. & ORS.

Respondent(s)

([HEARD BY: HON. SUDHANSHU DHULIA AND HON. PRASANNA BHALACHANDRA VARALE, JJ.]

IA No. 206205/2023 - EXEMPTION FROM FILING O.T.

IA No. 206204/2023 - STAY APPLICATION

WITH

T.P.(C) No. 499/2024 (IV-C)

(IA No. 44889/2024 - EXEMPTION FROM FILING O.T.

IA No. 44888/2024 - STAY APPLICATION)

Date : 22-03-2024 These petitions were called on for pronouncement of judgment today.

For Petitioner(s) M/S. Legal Options, AOR
Ms. Sonia Dube, Adv.
Ms. Kanchan Yadav, Adv.
Ms. Surbhi Anand, Adv.
Mr. Tanishq Sharma, Adv.
Ms. Saumya Sharma, Adv.

Mr. Prashant Mishra, Adv.
Mr. Prateek Mishra, AOR

For Respondent(s) Mr. Prashant Mishra, Adv.
Mr. Prateek Mishra, AOR

Hon'ble Mr. Justice Prasanna Bhalachandra Varale pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Sudhanshu Dhulia and His Lordship.

The Transfer Petition (Civil) No. 2664 of 2023 is dismissed and Transfer Petition (Civil) No. 499 of 2024 is allowed in terms

of the signed non-reportable judgment.

Pending application(s), if any, stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed Non-Reportable Judgment is placed on the file.)